

that the shipping companies discharge their liability—at least companies which have their offices in India?

(*Wo reply.*)

DR. SHRIMATI SEETA PARMA-NAND: The Prime Minister said that the responsibility for taking these persons was that of the shipping company. May I know, Sir, who bore the expenses for bringing them back to India by air from England?

SHRI JAWAHARLAL NEHRU: The United Kingdom Government.

SHRI BHUPESH GUPTA: What about my question?

MR. CHAIRMAN: No answer to your question.

DR. A. N. BOSE: Is it a fact that because of this racket in false passports, genuine passport-holders from India are finding great difficulties while landing in foreign countries and, if so, whether any steps are being taken to relieve them of this difficulty.

SHRI JAWAHARLAL NEHRU: This is a fact that some genuine passport-holders have been looked upon with suspicion by the other countries—I mean France, Italy, etc.—because of this and we are trying to prevent that from happening. The only way to do it is to stop these people going with false passports.

SHRI BHUPESH GUPTA: The hon. Prime Minister has said that the Italian authorities have taken into custody such Indians and that the shipping companies evidently are not discharging their responsibility. May I know, Sir, what would happen to these Indians in such a case and whether we have any other remedy for getting them out?

SHRI JAWAHARLAL NEHRU: I cannot say immediately what will happen, but I suppose the Italian law will take its course.

MR. (JHAHIMAJN): The questions are over.

WRITTEN ANSWERS TO QUESTIONS

EMPLOYEES OF THE EMPLOYEES' STATE INSURANCE CORPORATION

*125. SHRI T. S. PATTABIRAMAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of employees suspended or dismissed or whose services were terminated in the year 1958 in the Madras, Bombay and Calcutta regions of the Employees' State Insurance Corporation; and

(b) whether any transfers were made for trade union activities?

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): (a) Suspended—Nine. Dismissed—Nil. Service terminated or removed from service—Seven.

(b) No.

INDIA'S TEAM FOR DAVIS CUP TOURNAMENT

♦181. SHRI M. BASAVAPUN-NAIAH: Will the PRIME MINISTER be pleased to refer to the answer given to Starred Question No. 614 in the Rajya Sabha on the 8th September, 1959 and state:

(a) whether Government have received the report from the Indian Embassy in Washington about the indifference shown to the Indian team which participated in the Davis Cup Tournament; and

(b) if so, what is the report?

THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): (a) Yes.

(b) A statement giving all the facts is being placed on the Table of the House.